

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO.- 142 OF 2025

I.A. No.- 35 of 2026

IN THE MATTER OF:

MANAS RANJAN BARIK AND ANOTHER... APPLICANTS

VERSUS

STATE OF ODISHA AND ORS RESPONDENTS

INDEX

SL No	Description of Document	Page No
1	Memorandum of Application	1-11
2	Copy of the closure notice dated 27/02/2026 issued by the State Pollution Control Board as ANNEXURE-1.	12-13
3	Copy of photographs dated 14/03/2026 as ANNEXURE-2.	14-15
4	Copy of the letter dated 01/03/2026 as ANNEXURE-3.	16-19
5	Copy of the letter dated 12/02/2026 written by the Deputy Secretary to Government, Revenue and Dissaster management department as ANNEXURE-4.	20
6	Copy of the google earth image as ANNEXURE-5.	21

PLACE: Bhubaneswar

DATE: 16/03/2026

SANKAR PRASAD PANI

ASHUTOSH PADHY

ADVOCATE

Plot 2132/4814, Nageswartangi, Bhubaneswar 751002 Cell-9437279278,
Email: sankarprasadpani@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO.- 142 OF 2025

I.A. No.-_____of 2026

IN THE MATTER OF:

1. Manas Ranjan Barik, aged about 45 years, S/o-Hrushikesh Barik, At-
Jamudhiha(Malyani), Po- Kharadiha, Dist- Baleswar, Pin- 756041
2. Manoj Parida, aged about 45 years, At- Jamudhiha(Malyani), Po-
Kharadiha, Dist- Baleswar, Pin- 756041

APPLICANTS

VERSUS

1. State of Odisha represented by Chief Secretary, Government of Odisha,
Lokaseva Bhawan,751001 Bhubaneswar csori@nic.in
2. Additional Chief Secretary, Revenue and Dissaster Management
Department, Government of Odisha, LokasevaBhawan, Bhubaneswar,
751001, revsec.od@nic.in
3. Additional Chief Secretary, Forest Environment and Climate Change
Department, Govt. of Odisha, KharavelaBhawan, Bhubaneswar, Odisha,
751001, Email: fesec.or@nic.in

4. District Collector, Balasore, At/Po/Dist- Kacheri Road, Vivekananda Marg, Manikhamb, Balasore, Odisha 756001 Email- dm-balasore@nic.in
5. Director of Mines, Directorate of Mines, Bhubigyan Bhawan , Bhubaneswar, Khordha, PIN-751001 dirmines_odisha@rediffmail.com
6. Tahasildar, Nilagiri, At/po- Nilagiri, Dist-Balasore, Pin-756040 Email- tah.nilgiri-od@nic.in
7. Deputy Director of Mines, Bhadrak Circle, Bhadrak, At/Po- Plot no- 1472/4591, Near Salandi Hospital, Motel Chhak, BALESHWAR, ODISHA, 756100, ddm-bhadrak@gov.in
8. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in
9. **Member Secretary**, Odisha State Pollution Control Board
A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012,
Odisha Email: member.secy@ospcboard.org
10. **Member Secretary**, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX, 751022 Email: ms-seiaa-or@gov.in

11. M/s. Akhandaleswar Stone Crusher represented through its proprietor Adikanda Biswal, AT: Malyani, PO: Khardia, Via: Sajanagarh, Dist:Balasore

.....RESPONDENTS

IA FOR ENFORCEMENT OF CLOSURE ORDER AND ASSESSMENT OF MORRUM AND STONE EXCAVATED ILLEGALLY.

IT IS MOST RESPECTFULLY SHOWETH

1. That the State Pollution Control Board on dated 09/01/2026 inspected the Unit in question and observed certain no-compliances, observations made by the Respondent No.-9 is reproduced below,

“1. The unit has provided hose pipe arrangement fitted with sprayer at jaw crusher. 5 nos water spraying nozzles have been provided at belt conveyer no-2,3,4,6,10.

2. The stack attached to D.G. Set was found disconnected from the duct line.

3. It was observed morrum has been excavated from some part of the area, to the south of the stone crushing unit at annexed area, belongs to Adikanda Biswal. It was reported that mortum has been excavated around 4-5 years back.

4. Stone is also being excavated from the private land, reported, belong to Adikanda Biswal.

5. Sri Adikanda Biswal has not obtained any consent from the Board far excavation of morrum or stone from his own land, as verified from the record available at this office.”

2. That based on the observation made by the officials of Respondent No.9, on dated 13/01/2026 one show cause notice has been issued to the Private Respondent. Relevant portion of the show cause notice dated 13/01/2026 is reproduced below,

“Now therefore, you are hereby directed so show cause within 15 days from date of issue of this letter as to why consent to operate issued by the Board vide this office letter No. 1436. dt. 08 04 2025 shall not be revoked and direction of closure under Section 31A of Air (P&CP) Act, 1981 shall be issued in case your reply is not received within the stipulated time period or the cause shown is found not to be satisfactory direction of closure shall be issued without further notice You are also requested to appear for personal hearing scheduled to be held on dated 28.01.2026 at 11 AM at the office of the undersigned”

3. That pursuant to the show cause notice dated 13/01/2026 the State Pollution Control Board on dated 27/02/2026 issued closure notice for the stone crusher unit operated by the Private Respondent. Relevant portion of the closure notice dated 27/02/2026 is reproduced below,

“Now therefore, by virtue of power conferred under Section 31A of Air (P&CP) Act, 1981 and amendment made thereunder, the consent to operate granted vide Board's letter No. 1436, dt.08.04.2025 is hereby revoked and you are directed U/S 31A of the Air (PCP) Act, 1981 to close down the operation of the stone crusher unit forthwith and report compliance to the under signed.”

Copy of the closure notice dated 27/02/2026 issued by the State Pollution Control Board is annexed here unto as **ANNEXURE-1**.

4. It is pertinent to mention here that after revocation of the CTO dated 08/04/2025 and direction for closure of the unit, the Unit is still operating by violating the closure order. Photographs of 14/03/2026 suggests the crush Unit of Private Respondent is still in operation and vehicles are also transporting the materials during night time. Copy of photographs dated 14/03/2026 is annexed here unto as **ANNEXURE-2**.
5. It is not out of place to mention here that despite of the closure notice the Electricity is not disconnected and the District Magistrate Cum Collector

Balasore has not sealed the Crusher Unit of Private Respondent for which the Private Respondent is operating the stone crusher even after issuance of closure notice.

6. It is further submitted that on dated 01/03/2026 the Villagers of Malyani Village approached the concerned authorities stating that the Respondent Unit is operating the stone crusher illegally over **Gramya Jungle land** and praying for immediate closure of the Unit. That despite repeated complaints before the concerned authorities, NO stringent action has been taken by the concerned authorities so as to close down the illegally operated stone crusher. Copy of the letter dated 01/03/2026 is annexed here unto as **ANNEXURE-3**.
7. It is pertinent to mention here that acting upon the complaint of villagers of Malyani Village, the Deputy Secretary to Government, Revenue and Dissaster management department on dated 12/02/2026 wrote a letter to the Collector Balasore to look into the allegations made by the villagers and to take necessary action. However as on date no action has been taken by the Collector Balasore, so as to evict the Private Respondent from the **Gramya jungle land**. Copy of the letter dated 12/02/2026 written by the Deputy Secretary to Government, Revenue and Dissaster management department is annexed here unto as **ANNEXURE-4**.

8. It is not out of place to mention here that based on the observations made during the inspection of the Unit dated **09/01/2026** the Regional Officer Balasore on dated **13/01/2026** (page No.- 369 of the paper book) issued one letter to the Mining Officer Balasore **to measure the quantum of illegally excavated morrum and stone by the Private Respondent, however as on date no measurement has been made by the Mining Officer Balasore.**
9. It is most humbly submitted that the land in question where the crusher is existing over Plot No. 4108/4896 of Khata No. 1066/627 measuring an area Ac.1.50 Dec which comes from the Khata No 1167, plot No 3652/4108, Kissam as **GramyaJungle** could not have been recorded in the name of the present Private Respondent as because in the 1921 settlement the land was recorded as GramyaJungle and also in the year 1976 settlement, the land was recorded as Gramya Jungle, hence the Private Respondent claiming to be the owner of land in question that happens to be a forest land in 1926 record in the name of Lord Shri Jagganath Jew that continued even in 1976 settlement in the name of same deity. So far, the Private Respondent is concerned the land was recorded in favor of the present Private Respondent is only in the year 2004, since Forest Conservation Act came into force in the year 1980 it could not have been recorded in the name of Private Respondent. Hence it is a clear case of occupying the forest land without prior approval from the

central government. Copy of the record suggesting the land over which the Crusher of Private Respondent is existing is annexed as annexure-3 page No. 51-52 of the Original Application.

10.It is further submitted that the Malyani village is within 500 meter from the Akhandaleswar stone crusher. This establishment of stone crusher is in violation of citing criteria prescribed in 1998 amended in 2006 and the subsequent notification of 2010. In the earlier notification the prohibition is 1 km from the village while the existing notification the prohibitory distance is 500 meter. The google earth image clearly suggests human habitation exists within 500 meter. Copy of the google earth image is annexed here unto as **ANNEXURE-5**.

11.It is further submitted that the CTE is granted on dated 17/03/2025 (Annexure- 2, page 48 of OA) for a new stone crusher having capacity of 2,00,000 TPA stone chips. That prior to grant of fresh CTE, compliance of the citing criteria as well as inspection of the site is mandatory and same can not be ignored by saying the stone crusher is old one and there was an old citing certificate issued in the year 2004. Since in the present case the unit established is completely a new and accordingly a fresh CTO was granted, hence compliance of citing criteria is mandatory.

12.It is further submitted that, there is no wind breaking wall and other environmental measures required as per CPCB and SPCB are not being complied and further the land in question being a forest land could not have been allowed to set up and operate.

PRAYER

That in view of the afore mentioned paragraphs it is most respectfully prayed before this Hon'ble Tribunal to direct the District Magistrate Balasore to seal the crusher unit of Private Respondent existing over Plot No. 4108/4896 of Khata No. 1066/627 and to disconnect the electricity connection of the Respondent Unit. Further direct the Respondent No.-7, Deputy Director of Mines, Bhadrak Circle to assess the quantum of morrum and stones excavated by the Private Respondent.

And for this act of kindness, the petitioners as in duty bound shall ever pray.

Bhubaneswar

**By the Applicants
Through**

FILED ON:16/03/2026

S.Pani *A.Pathy*

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 142 OF 2025

IN THE MATTER OF:

MANAS RANJAN BARIK AND ANOTHERAPPLICANT

VERSUS

STATE OF ODISHA AND OTHERS

1 0 MAR 2025
1 6 MAR 2026
...RESPONDENTS

AFFIDAVIT

I, Manas Ranjan Barik, aged about 45 years, S/o-Hrushikesh Barik, At-Jamudhiha, Po-Kharadiha, Dist- Baleswar, Pin- 756041, do hereby solemnly affirm, and declare as under:

1. That I am one of the applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Manas Ranjan Barik
DEPONENT

VERIFICATION

Verified on this 16 day of MAR 2025 at M that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Prady 0-10/8/23
Advocate

Manas Ranjan Barik
DEPONENT



The above named deponent(s) being duly identified by Sr. *S. P. Prady* Advocate, Bhubaneswar, appears before me on 16 day of MAR 2025 at M A.M./P.M. on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief.
Notary, Bhubaneswar
Janmejay Kautra
NOTARY, GOVT. OF ODISHA, BHUBANESWAR
REGD. NO: ON-86/2012
Mob No: 99-8581217

Tel.: 06782-244110

Website: www.ospcboard.orgE-mail: rospcb.balasore@ospcboard.org

REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA
 (FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT., GOVT. OF ODISHA)
 Plot No.1602, Ganeswarpur, Balasore -756019, INDIA

No. 771 /CON-687Date 27.02.2026

By Speed Post/E-mail

REVOCATION OF CONSENT TO OPERATE-CUM-DIRECTION OF CLOSURE
UNDER SECTION 31A OF AIR (P&CP) ACT, 1981 AND
AMENDMENT MADE THEREUNDER

Whereas, you are operating a stone crushing unit namely, "M/s Akhandaleswar Stone Crusher" at Malyani under Nilagiri Tahasil, Dist. Balasore;

And whereas, you have been granted Consent to Operate by the Board for the period up to 31.03.2026 with conditions to strictly comply with;

And whereas, a Show Cause Notice was issued vide this office letter No.177, dt.13.01.2026 as to why Consent to Operate issued vide this office letter No.1436, dt.08.04.2025 shall not be revoked and direction of closure shall not be issued;

And whereas, in response to the Show Cause Notice you have submitted your reply received by this office on dated 29.01.2026 without opting for personal hearing;

And whereas, your unit was inspected by the official of this office on dated 23.02.2026 for verification of the compliance as submitted vide your reply to the Show Cause Notice and Suspended Particulate Matter (SPM) level was also monitored during the visit;

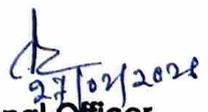
And whereas, it is seen from the report that your compliance with the Show Cause Notice is found not to the satisfaction of the Board and SPM level monitored during visit was found exceeding the prescribed standard. Copy of the inspection report is enclosed herewith for reference.

And whereas, it is concluded that you are operating your stone crushing unit grossly violating the provisions of the Air (P&CP) Act, 1981;

Now therefore, by virtue of power conferred under Section 31A of Air (P&CP) Act, 1981 and amendment made thereunder, the consent to operate granted vide Board's letter No.1436, dt.08.04.2025 is hereby revoked and you are directed U/S 31A of the Air (PCP) Act, 1981 to close down the operation of the stone crusher unit forthwith and report compliance to the undersigned.

To,

Sri Adikanda Biswal, Proprietor
M/s Akhandaleswar Stone Crusher
At. Malyani, PO. Kharadiha, Dist. Balasore 756041


 27/02/2026
Regional Officer

Memo No. 772, dt. 27.02.2026 (By Speed Post/E-mail)

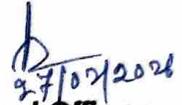
Copy forwarded to the **Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar** for kind information and necessary action.


27/02/2026
Regional Officer

Memo No. 773, dt. 27.02.2026 (By Speed Post/E-mail)

Copy forwarded to the **Collector & District Magistrate, Balasore** for kind information and necessary action. He is requested u/s 31A of Air (P&CP) Act, 1981 to ensure closure of the operation of the stone crusher forthwith. In this connection, the letter No.2762 dtd.13.02.2004 issued by the F&E Deptt., Govt. of Odisha to all Collectors and SPs of the State is enclosed for reference.

Encl: As above.


27/02/2026
Regional Officer

Memo No. 774, dt. 27.02.2026 (By Speed Post/E-mail)

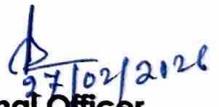
Copy forwarded to the Superintendent of Police, Balasore for kind information and necessary action. He is requested u/s 31A of the Air (P&CP) Act, 1981 to implement the direction of closure through the officer in-charge of the local Police Station. In this connection, the letter No.2762 dtd.13.02.2004 issued by the F&E Deptt., Govt. of Odisha to all Collectors and SPs of the State is enclosed for reference.

Encl: As above.


27/02/2026
Regional Officer

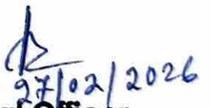
Memo No. 775, dt. 27.02.2026 (By Speed Post/E-mail)

Copy forwarded to the **CEO, TPNODL Corporate Office, Balasore** for kind information and necessary action. He is requested u/s 31 (A) of the Air (P&CP) Act, 1981 to disconnect the electricity supply to stone crushing unit forthwith.

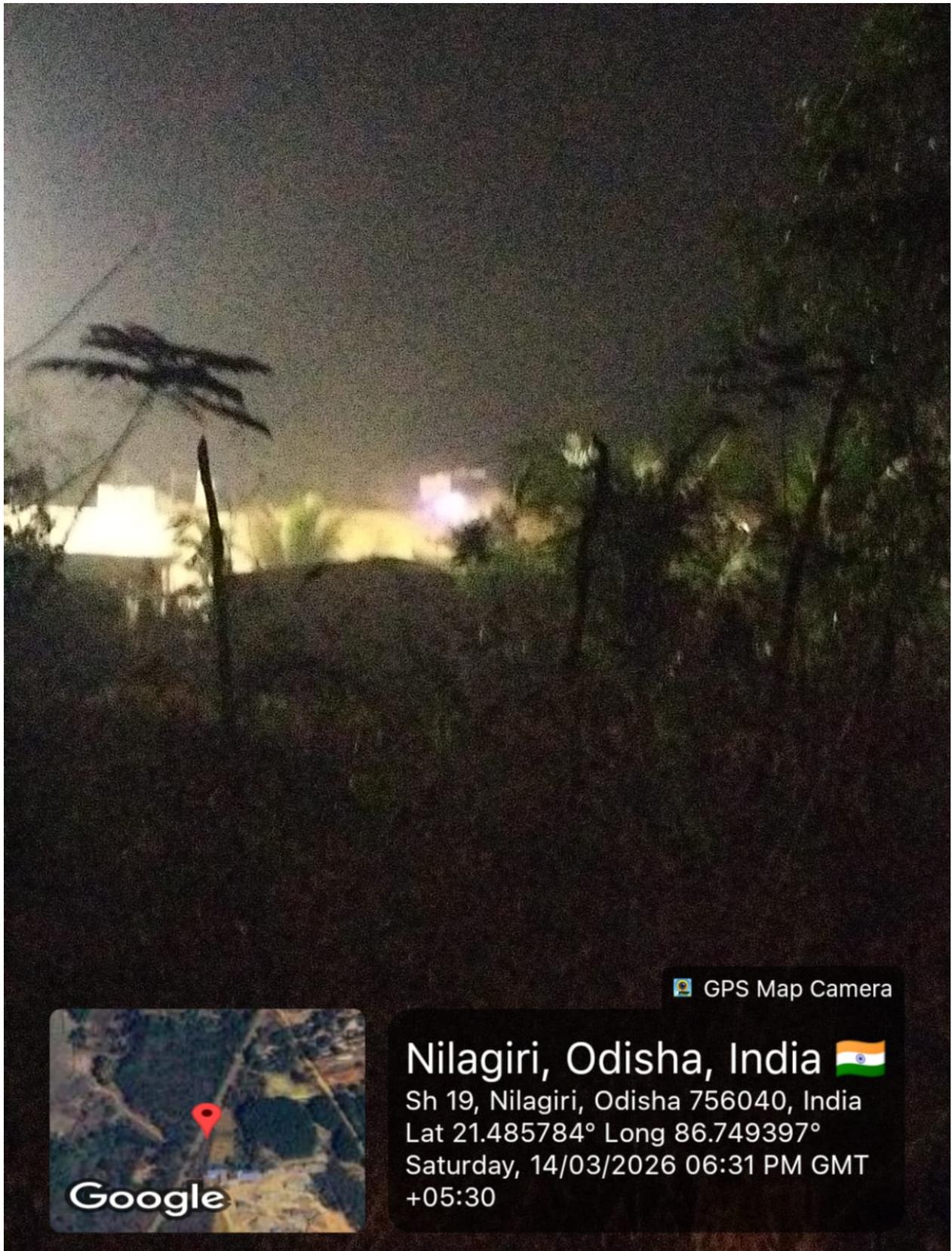

27/02/2026
Regional Officer

Memo No. 776, dt. 27.02.2026 (By Speed Post/E-mail)

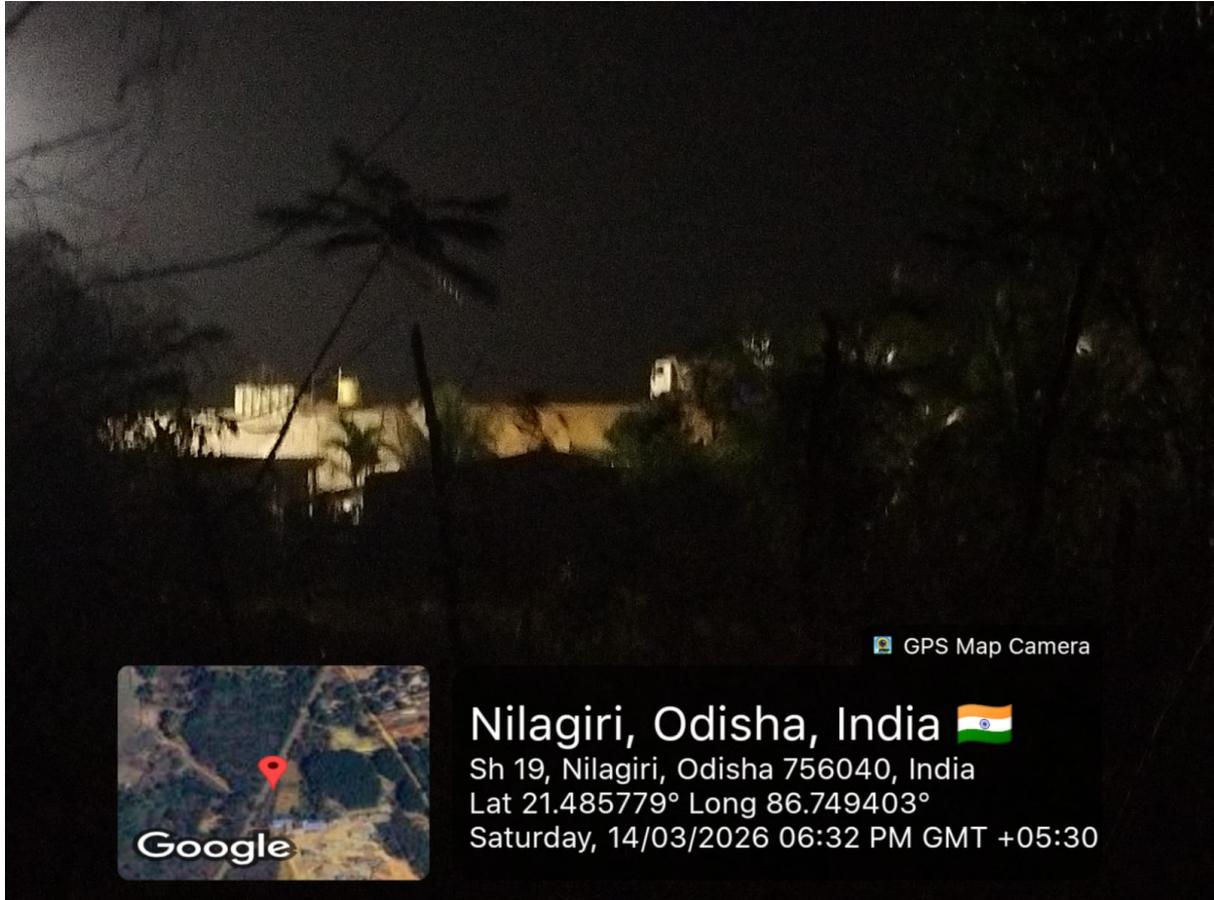
Copy forwarded to the **Sr. Law Officer, L-II/Legal Consultant, SPC Board, Odisha, Bhubaneswar** for kind information and necessary action.


27/02/2026
Regional Officer

BELOW ATTACHED PHOTOGRAPH DATED 14/03/2026 SUGGESTS THE PRIVATE RESPONDENT IS OPERATING THE STONE CRUSHER EVEN AFTER CLOSURE NOTICE.



BELOW ATTACHED PHOTOGRAPH DATED 14/03/2026 SUGGESTS THE PRIVATE RESPONDENT IS OPERATING THE STONE CRUSHER EVEN AFTER CLOSURE NOTICE



To

The Regional Officer,
State pollution control Board Balasore

Date : 01.03.2026

Copy:

- 1) Honorable Minister for Revenue & Disaster Management, GoO
- 2) Honorable MLA, Nilgiri
- 3) District Collector, Balasore
- 4) Member Secretary, SPCB, Bhubaneswar
- 5) Sub-Collector, Nilgiri, Balasore
- 6) ADM (Revenue), Balasore

Sub: Regarding immediate action towards closure of M/s Akhandaleswar Stone Crusher which has been operating over Forest land violating Govt. guidelines and environment norms and recovery of forest land/Jagannath jew land which had erroneously transferred to private parties (including the land over which said Stone Crusher is operating illegally)

ବିଷୟ : ଜଙ୍ଗଲ ଜମି ଉପରେ ତଥା ସରକାରୀ ନିୟମାବଳୀ ଓ ପରିବେଶ ନୀତିକୁ ଉଲ୍ଲଙ୍ଘନ କରି ଚାଲିଆସୁଥିବା ଆଖଣ୍ଡଳେଶ୍ଵର ଷ୍ଟୋନ୍ କ୍ରସର କୁ ବନ୍ଦ କରିବା ପାଇଁ ତୁରନ୍ତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଏବଂ ଛୁଟିପୁଣି ଭାବେ ହସ୍ତାନ୍ତର ହୋଇଥିବା ଜଙ୍ଗଲ ଜମି /ଜଗନ୍ନାଥ ଜାଉ ଜମିର (ଯାହା ମଧ୍ୟରେ ଏହି ପଥର କ୍ରସର ଟି ଚାଲୁଅଛି)ପୁନଃ ଉଦ୍ଧାର ପରିପେକ୍ଷିରେ

Reference :

- 1) Our earlier letter dated 21.12.2024, 15.01.2025 , 24.03.2025 regarding illegal Stone Crusher and restoration of Govt land illegally transferred to the Proprietor of the said Crusher
- 2) Copy of letter submitted to HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA (NGT) by Member Secretary, SPCB regarding non -compliance of govt guidelines by said Crusher and illegal excavating of Morrum and Stone from the same land belongs to the Proprietor of the said Crusher
- 3) Copy of letter submitted by Tahasildar, Nilgiri to HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA stating erroneous process of transfer of Forest land to the name of Proprietor of the said Crusher

Sir,

With reference to all the above letters /documents, we the villagers of Malyani under Jamudiha Gram Panchayat hereby stated following about the subjected Stone Crusher being operated violating govt guidelines and environment norms for your kind information and immediate action for closure of the said crusher without issuing extension of CTO beyond 31.03.2026.

Page 1 of 3

Received
2-3-26
D/O Sub Collector
Nilgiri

Sir, We have been very much disappointed and disheartened that despite our intimations/request well before, your office gave the permission to operate the said crusher for the sake of protection of villagers and school children from the harmful affects arising from the crusher.

- 1) For your kind information, it is once again mentioned that on the basis of which the CTE given to the said Crusher was totally wrong (as the said crusher is well within 1 KM from village boundary and also within 500 meters from the established habitations).
- 2) We, also stated that the land over which the said crusher is being operated has been illegally transferred to the proprietor of said crusher as same land was originally of Shree Jagannath Jew Sevyat Shree Pattasamnata and kept as RAKHIT Kissam-Gramya Jungle during the settlement on 1976.
- 3) Now, after thorough investigation, Tahasildar, Nilgiri has filed a revision case in the Court of Additional Joint Commissioner, Consolidation & Settlement, Balasore under Sec. 1 5(b) of Odisha Survey and Settlement Act vide RP Case No.398 of 2025 for restoration of scheduled land to Sabik reference i.e Shree Jagannath Jew Sevyat Shree Patta Samanta. (**As The settlement of the land in favour of the Private individuals as mentioned in the aforementioned table by the then Tehsildar, Nilgiri in the year 1984 i.e. after coming into force of the FC Act, 1980 without following proper procedure established by the law is erroneous.**).

Therefore, our sincere request to Honorable Minister of Revenue, GoO as well as concerned Govt officials to take immediate actions for quick recovery of these lands to its original owner i.e to Jagannath jew, Pattasamanta, Kisam-Forest.

- 4) In matching with our submissions earlier, it has also found by the inspection team that illegal morrum excavating and stone excavating was done from the same plot over which the said Crusher is operating. So authentication and integrity of such person under question should not be allowed to operate any activities over this dispute land as observed by the Govt itself.
- 5) It is also observed by the inspection team (as per the report submitted by Member Secretary, SPCB to NGT) that the said crusher not being complying to the govt guidelines & norms while in operation, it means directly harming the lifeline of nearby villagers, school children creating severe Heath issues and safety issues.
Despite all these non-compliance and failure to acting as per govt norms & guidelines, it is very much surprised that the same crusher is still operating.
- 6) Some of the other serious concerns /issues like running of crusher during night hours with huge noise against govt guidelines, Day & Night careless movement of trucks carrying Stone Crusher products over the road being used by villagers especially school children making any sorts of life threatening risks may also not to be ignored.

Considering all above, it is quite understood that :

- 1) The said Crusher is established and being operated over a disputed land. Same is reported by Tahasildar Nilgiri to NGT and also to the Court of Additional Joint Commissioner, Consolidation & Settlement, Balasore for return of these land to Shree Jagannath Jew Sevyat Shree Patta Samanta
- 2) The said Crusher is established and operating violating govt guidelines and norms.
- 3) Illigal Mining activities have been commenced on the same plot over which the said crusher plant is being operated.

And above all, a case petition against the said crusher is under review with HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA (NGT) and from the documents/reports as submitted by Govt officials to NGT, it is quite clear that the said crusher is operating over a Forest land which was illegally transferred to the proprietor of said crusher violating the law at that time and also during running, not complying to the norms and guidelines. Hence, as per our understanding, the CTO of said crusher should be immediately cancelled.

Therefore, under these circumstances, keeping in mind to safeguard nearby villagers/habitation, school children and to protect our surrounding environment, we once again sincerely request you to take immediate action and not only Cancel the permission towards extension of CTO beyond 31.03.2026 but also completely close the Stone crusher plant.

Yours Sincerely,

Villagers of Malyani

Gobinda Ch. Barin
 Manoj Kumar Barik
 Ratanarayan Parida
 Sarama Ch Barik
 K. Ananta Ch. Barik
 Swarna Ch Barin
 Somraj Ch Barik
 Guruba Sena
 Sarej K. Barik
 Hemanshu Sahu
 Kashi Singh
 Kamala Kanta Singh
 Laxmi Kanta Singh
 Kshyramohan Singh
 Baidhara Singh
 Debanan Singh
 Sunandan Singh

Manoj Kumar Parida
 Satyanta Nayak
 Sushanta Nayak
 Santa Barin
 Robinoren Barik
 Loanan Nayak
 Bilasini Parida
 Sarej K. Sahu
 Gopinath Malik
 Smriti Chandan Das
 Jayanta K. Barin
 Ratnakan Nayak
 Jayanath Barik
 Mukteswar Barik
 Pradipta Yadav
 Pusanta Kumar Mahapatra
 Sandhya Rani Parida

RECEIVED
 M.P. Singh
 02/03/2026
 Regional Office, Balasore
 State Pollution Control Board

Raj Nilgiri D.O 756040
 B0817601185IN, IVR No: 6979817601185
 10/03/2026 13:47:51, Counter No. 1,
 To: ADDITIONAL CHIEF SEC
 BBER, KHORDHA, 751001
 From: SUNIL KUMAR MOHANTY
 JADIBALI, BALESHWAR, 756041
 Base Amt: 63.00
 To: ADDITIONAL CHIEF SEC
 P.Mode: QR
 POD:No, www.indiapost.gov.in

Raj Nilgiri D.O 756040
 B0817601199IN, IVR No: 6979817601199
 10/03/2026 13:48:21, Counter No. 1,
 To: DIST COLLECTOR
 BLS, BALESHWAR, 756001
 From: SUNIL KUMAR MOHANTY
 JADIBALI, BALESHWAR, 756041
 Base Amt: 59.00
 To: DIST COLLECTOR
 P.Mode: QR
 POD:No, www.indiapost.gov.in

Raj Nilgiri D.O 756040
 B0817601503IN, IVR No: 6979817601503
 10/03/2026 13:49:01, Counter No. 1,
 To: DEPUTY DIRECTOR GENERAL OF FORESTS
 CHANDERBHEEMAPUR, KHORDHA, 751029
 From: SUNIL KUMAR MOHANTY
 JADIBALI, BALESHWAR, 756041
 Base Amt: 63.00
 To: DEPUTY DIRECTOR GENERAL OF FORESTS
 P.Mode: QR
 POD:No, www.indiapost.gov.in

Raj Nilgiri D.O 756040
 B0817601517IN, IVR No: 6979817601517
 10/03/2026 13:49:27, Counter No. 1,
 To: MEMBER SEC
 BBER, KHORDHA, 751022
 From: SUNIL KUMAR MOHANTY
 JADIBALI, BALESHWAR, 756041
 Base Amt: 63.00
 To: MEMBER SEC
 P.Mode: QR
 POD:No, www.indiapost.gov.in

Raj Nilgiri D.O 756040
 B0817601525IN, IVR No: 6979817601525
 10/03/2026 13:49:51, Counter No. 1,
 To: DEPUTY DIRECTOR
 BHADRAK, BHADRAK, 756100
 From: SUNIL KUMAR MOHANTY
 JADIBALI, BALESHWAR, 756041
 Base Amt: 59.00
 To: DEPUTY DIRECTOR
 P.Mode: QR
 POD:No, www.indiapost.gov.in

Raj Nilgiri D.O 756040
 B0817601538IN, IVR No: 6979817601538
 10/03/2026 13:50:21, Counter No. 1,
 To: DIVISIONAL FOREST OFFICER
 BLS, BALESHWAR, 756056
 From: SUNIL KUMAR MOHANTY
 JADIBALI, BALESHWAR, 756041
 Base Amt: 59.00
 To: DIVISIONAL FOREST OFFICER
 P.Mode: QR
 POD:No, www.indiapost.gov.in

Raj Nilgiri D.O 756040
 B0817601541IN, IVR No: 6979817601541
 10/03/2026 13:50:46, Counter No. 1,
 To: MEMBER SEC
 NILAKANTHA NAGAR, KHORDHA,
 From: SUNIL KUMAR MOHANTY
 JADIBALI, BALESHWAR, 756041
 Base Amt: 63.00
 To: MEMBER SEC
 P.Mode: QR
 POD:No, www.indiapost.gov.in

Booking Ref.ID: 256013910032652042
 No of Articles: 7
 Total Base Tariff: 420
 Total CGST: 39 Total SCDT: 0
 Prepaid: 0
 Net Amount: 507
 Track @ www.indiapost.gov.in

By e-Mail

jagannathsenanilgiri.balasore@gmail.com

GOVERNMENT OF ODISHA
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

NO.RDM-LRGE-BLS-0005-2026- 6368 /R&DM, dated12 FEB 2026

From

Smt. Pritiparna Mishra, OAS(SB)
Deputy Secretary to Government

To

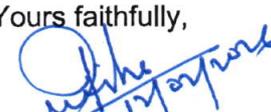
The Collector, Balasore

Sub: Representation of villagers of Malyani under Nilgiri Tahasil received through Addl. Secretary to Chief Minister, Odisha regarding encroachment of Govt. land at Village- Malyani and nearby villages under Jamudiha GP

Sir,

In enclosing herewith, a copy of the representation dated 01.04.2025 of villagers of Malyani under Nilgiri Tahasil on the subject cited above, I am directed to request you to take necessary action in the matter as per law under intimation to this Department.

Yours faithfully,


Deputy Secretary to Government

Memo No. 6369 /R&DMDated 12 FEB 2026

Copy along with a copy of the enclosure forwarded to Tahasildar, Nilgiri for information and necessary action.


Deputy Secretary to Government

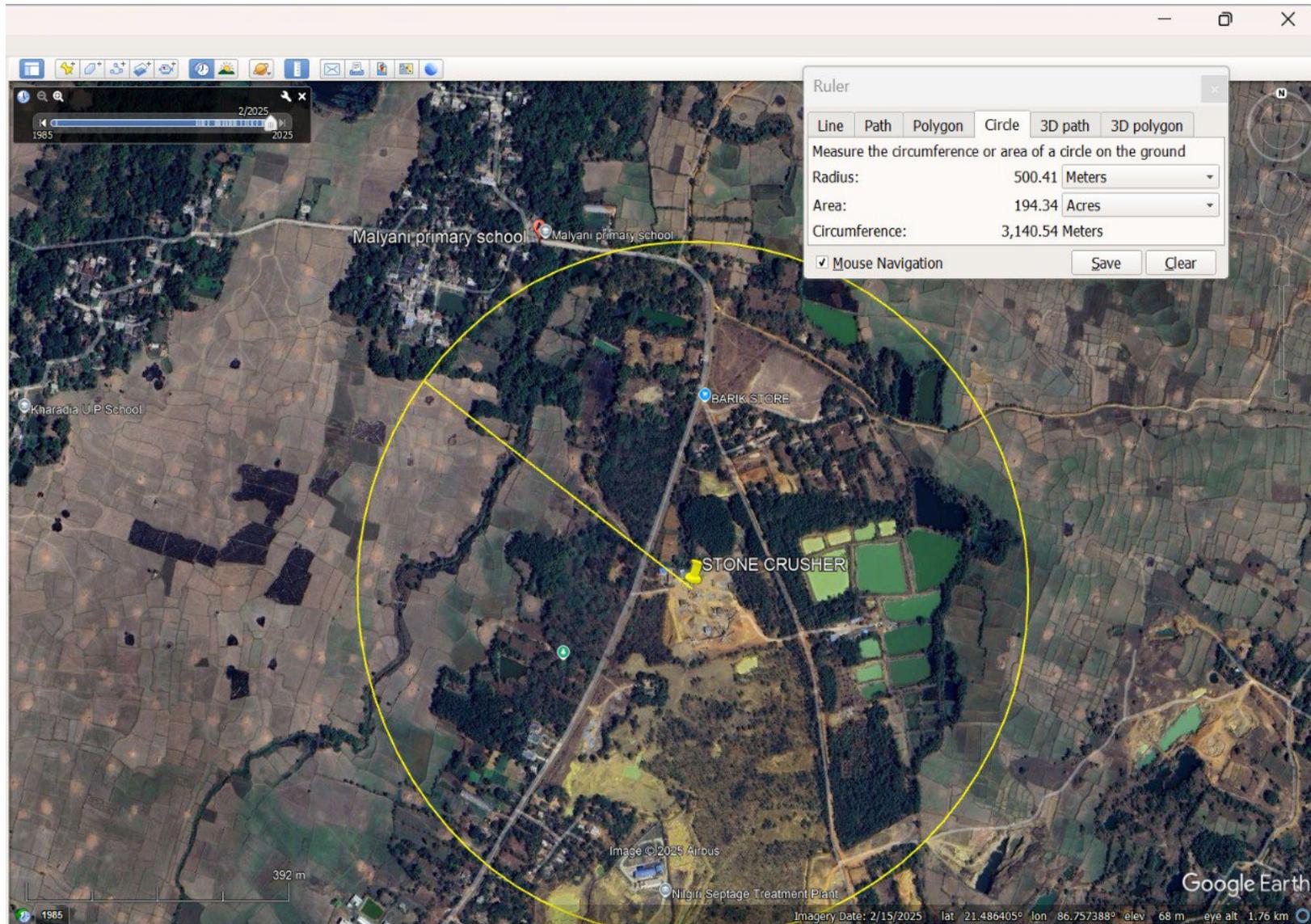
Memo No. 6370 /R&DMDated 12 FEB 2026

Copy forwarded to Addl. Secretary to Hon'ble Chief Minister, Odisha for information w.r.t. Dy No. 5028/CM-III dated 15.12.2025.


Deputy Secretary to Government



Below attached google earth image clearly suggests human habitation exists within 500 meter





Sankar Pani <sankarprasadpani@gmail.com>

IA FILED ONBEHALF OF APPLICANT IN OA 142 OF 2025, NGT-EZ.

1 message

Sankar Pani <sankarprasadpani@gmail.com>

Tue, Mar 17, 2026 at 11:43 AM

To: office@padmeshmishra.com, Amrita Pandey <amritalegal@gmail.com>, Papiya Banerjee Bihani <pbanerjeebihani@gmail.com>, apurba ghosh <apu7law@gmail.com>, advajitsahoo@gmail.com

Dear Sir/Madam, please find out the attachment.

--

Sankar Prasad Pani, Environment Lawyer
National Green Tribunal Kolkata & Orissa Highcourt
Res-Plot No 2132/4814(B), Nageswar Tangi,
Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani

 **IA IN OA 142 OF 2025.pdf**

5440K